

THE MADRAS CO-OPERATIVE SOCIETIES (ODISHA AMENDMENT) ACT, 1942

(31st December 1942)

AN ACT TO AMEND THE MADRAS CO-OPERATIVE SOCIETIES ACT, 1932, IN ITS APPLICATION TO THE PROVINCE OF ODISHA.

Preamble.

WHEREAS it is expedient to amend the Madras Co-operative Societies Act, 1932, in its application to the Province of Orissa, for the purpose hereinafter appearing;

Madras Act VI of 1932.

It is hereby enacted as follows :—

Short title and commencement.

1. (1) This Act may be called the Madras Co-operative Societies (Orissa Amendment) Act, 1942.

(2) It shall come into force on such date as the Provincial Government may, by notification in the official Gazette, appoint.

Insertion of section 57-B in Madras Co-operative Societies Act, 1932.

2. After section 57-A of the Madras Co-operative Societies Act, 1932, the following section shall be inserted, namely :—

Madras Act VI of 1932.

Application of section 57-A and certain rules to societies registered in Madras.

“ 57-B. The provisions of section 57-A and of all rules made under this Act relating to, or in any manner connected with, the recovery of the sums specified in section 57-A, shall apply with such modifications, if any, as may be directed by the Provincial Government, in regard to the recovery of like sums due to co-operative societies registered or deemed to be registered in the Province of Madras under any law for the time being in force in that Province as if such societies had been registered in the Province of Orissa.”